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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

O.A. No. 643 of 1987.

Amar Nath Verma Applicant.

Versus

Union of India & others Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

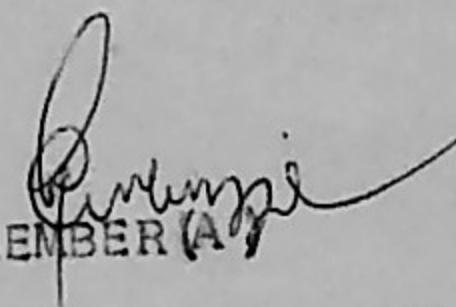
The applicant, a technician duly appointed in the department of Telecom, appeared in the examination of Junior Engineer but was charged for copying and a charge-sheet was served upon him. A departmental enquiry proceeded and in enquiry he was found guilty and it was on the basis of Enquiry Officer report that the Disciplinary Authority punished him by reducing five stages from 350/- to 308/- for a period of two years. Feeling aggrieved with the same, he has approached this tribunal challenging the enquiry proceedings and contending that he was never involved in copying and nothing was procured from his custody and the alleged confessional statement dated 16.7.83 was recorded under pressure. Although he denied the charges. Even the witnesses of defence were not summoned despite his specific request.

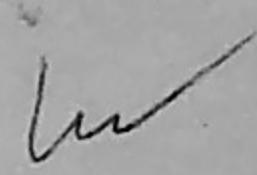
2. The respondents have refuted the allegations made by the applicant and have stated that full opportunity of hearing was given to the applicant and as a matter of fact, it may be that he was not caught red-handed and the others were caught red-handed but later on while examining the copy, it was discovered that he also used unfair means and his copy was tallied and the answer-book was compared from other, that is why a charge-sheet was served upon him.

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This is not a case behind the back of the applicant who was punished. After taking his version and after due enquiry, this punishment was given to him. The applicant also filed a departmental appeal and the appellate authority also took into consideration the pleas which were raised by him but he was not satisfied with his reply. It was the result of vigilance enquiry that the applicant used unfair means and that is why a charge sheet was served. We do not find any good ground to interfere in the matter. Accordingly, the application deserves to be dismissed and it is dismissed. No order as to costs.


MEMBER (A)


VICE CHAIRMAN.

DATED : NOVEMBER 30, 1992

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